

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI



OA NO. 665/2002

This the 24th day of September, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Tinku Pal
S/o Sh. Narendra Pal
R/o H-320, Shahpur Jat,
New Delhi.
(By Advocate: Sh. M.K. Bhardwaj)

Versus

Union of India and others
through

1. The Secretary,
Ministry of Personnel & P.G. & Pensions,
(Department of Personnel & Training),
North Block, New Delhi.
2. The Under Secretary,
Ministry of Personnel & P.G. & Pensions,
(Department of Personnel & Training),
North Block, New Delhi.
3. The Section Officer,
Ministry of Personnel & P.G. & Pensions,
(Department of Personnel & Training),
North Block, New Delhi.

(By Advocate: Ms. Rinchen Ongsu)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant had filed this OA seeking following reliefs:

- (i) Direct the respondents to grant temporary status to the applicant w.e.f. the date of his completion of 206 days in terms of the DOP&T scheme dt. 10.9.93.
- (ii) Direct the respondents to regularise the service of the applicant with all consequential benefits.
- (iii) To direct the respondents to regularise the services of the applicant in accordance with scheme issued in the year 1988.



(iv) To pass any other order/orders as deemed fit and proper of the case.

(v) Award costs to the applicant.

(vi) Pass any other order/orders as deemed fit and proper in the circumstances of this case.

2. However, at the outset, Sh. Bhardwaj, counsel for applicant gives up relief No.1 in order to save the applicant from rigours of Rule 10 of the CAT (Procedure) Rules. As regards the prayer of applicant seeking a direction to the respondents to regularise the service of the respondents in accordance with the scheme issued in 1988, the applicant has not made any representation to the respondents.

3. I find that this OA can be disposed of at this stage itself with direction that applicant shall make a consolidated representation within 2 weeks to the respondents department invoking the scheme of 1988. Application shall be decided by the respondents within a period of 2 months from the date of receipt of a copy of this order. Till the disposal of the representation, the service of the applicant shall not be dispensed with, if the work of the nature which the applicant is performing continues to be available with the respondents.


(KULDIP SINGH)
Member (J)

Isd: